

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
KARAN AUTOMOTIVES PRIVATE LIMITED

1.	Name of corporate debtor	Karan Automotives Private Limited
2.	Date of incorporation of corporate debtor	14.02.2003
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identity No. of corporate debtor	U34300DL2003PTC118971
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: H. No.7, Ground Floor, Vill. Tehkhand Mavi Mohalla, 1E, Campa Cola Factory New Delhi – 110020 Principal Office: Plot No. 17-C, Opposite Whirlpool India Ltd. Industrial Area, NIT Faridabad – 121001, Haryana
6.	Insolvency commencement date in respect of corporate debtor	31.07.2023
7.	Estimated date of closure of insolvency resolution process	27.01.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Shailesh Dayal IBBI/IPA-002/IP-N00834/2019-20/12630
9.	Address and e-mail of the interim resolution professional, as registered with the Board	2/6A, LGF, Jungpura-A, New Delhi – 110014 E-mail: shaileshdayal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2/6A, LGF, Jungpura-A, New Delhi – 110014 E-mail: cirp.karanautomotives@gmail.com
11.	Last date for submission of claims	14.08.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable

13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: IRP Office as listed at entry no. 10 above. Not Applicable

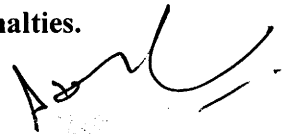
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Karan Automotives Private Limited on 31.07.2023.

The creditors of Karan Automotives Private Limited, are hereby called upon to submit their claims with proof on or before 14.08.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. [Based on information available to IRP, this para is not applicable]

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : Shailesh Dayal

Date and Place : 02.08.2023 at New Delhi

